

WRITTEN ANSWERS TO QUESTIONS

*[English]***Sale of Duplicate Cloth**

*364. SHRI ANANTA PRASAD SETHI: Will the Minister of FINANCE be pleased to state:

(a) whether during the course of income tax raids in the last two years, some cases of sale of duplicate cloth with popular brand names in the country have come to the notice of Government;

(b) if so, the details thereof; and

(c) the remedial measures proposed to be taken in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) No, Sir.

(b) and (c). Do not arise.

Appointment of Notary Public

*369. SHRI N. DENNIS : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether any guidelines have been issued by Government for the appointment of Public Notaries in the States; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI B. SHANKARANAND): (a) and (b). The appointment of notaries is governed by the provisions of the Notaries Act, 1952 and the Notaries Rules, 1956.

Working Conditions of Tea Garden Workers

*370. SHRI ABDUL HAMID : Will the Minister of COMMERCE be pleased to state:

(a) whether Tea Board has taken any steps to secure better working conditions and improvement of amenities and incentives for tea garden workers in Assam; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) Yes, Sir.

(b) Tea Board undertakes supplementary welfare programmes and schemes for the benefit of tea plantation workers and their dependents in India including Assam through the various schemes on matters not covered by the Plantation Labour Act, 1951.

The Welfare activities of the Board are classified into two main categories viz.

(1) Grant of education stipends to the wards of tea garden workers for prosecuting studies above primary stage, and

(2) Financial assistance to various institutions and organisations under General Welfare Schemes for the benefit of tea garden workers and their dependents.

Cases pending and Staff Strength in Central Agency

*371. SHRI SHANTARAM NAIK : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the strength of staff including Advocates and other legal practitioners employed permanently by the Central Agency in his Ministry;